

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 20 OF 2015

Dated: **27th November, 2017**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal State Electricity Transmission Co. Ltd. ... Appellant(s)
Vs.
West Bengal Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Mzag Andrabi
Ms. Shruti Dass

Counsel for the Respondent(s) : Mr. Mohit Rai
for Mr. Pratik Dhar, Sr. Adv. for R-1

ORDER

Learned counsel, Mr. Mohit Rai, representing Mr. Pratik Dhar, learned senior counsel appearing for the first Respondent, submitted that learned senior counsel, Mr. Pratik Dhar, appearing for the first Respondent is suffering from cold and he is not able to appear in the matter before this court today. Therefore, he requested that the instant matter may kindly be posted on 11.12.2017.

Submission made by the learned counsel, Mr. Mohit Rai, representing Mr. Pratik Dhar, learned senior counsel appearing for the first Respondent, at supra, place on record.

The learned counsel appearing for the Appellant submitted that they do not have any objection to the adjournment in the light of the afore-stated submissions made by the learned counsel appearing for the Respondent.

In the light of above submission, post the matter for hearing on **11.12.2017**, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

ss/vt

(Justice N.K. Patil)
Judicial Member